

(TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY PART II SECTION 3, SUB-SECTION (ii))

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE

NOTIFICATION NO. 27 (RE-98)/97-02

NEW DELHI, DATED THE 29 OCTOBER, 1998

S.O. - In exercise of the powers conferred by section 5 of the Foreign Trade (Development and Regulation) Act, 1992 (No. 22 of 1992) read with paragraph 4.1 of Export and Import Policy 1997-2002 the Central Government hereby makes the following amendments in Export and Import Policy, 1997-2002 and ITC(HS) Classification of Export and Import items 1997-2002 published on 31st March, 1997 and as amended from time to time.

In Export and Import Policy, Sl. No.1 of Section D, Seeds, Plants and Animals of Part II of Chapter 15 of Negative List of Imports shall be amended to read as under:-

Sl.No.	Description of items	Nature of restriction
1.	Animals Birds and Reptiles (including their parts and products).	Import permitted against a licence to Zoos and Zoological parks, circus companies, private individuals, on the recommendation of the Chief Wild Life Warden of a State Government subject to the provisions of the Convention on international Trade in Endangered Species of Wild Fauna and Flora (CITES), For recognised scientific research institutions, in addition to the above requirement, recommendation of Committee for the Purpose of Control and Supervision of Experiments on animals (CPCSEA) under the Prevention of Cruelty to Animals Act, 1960 shall also be required for issuance of Import Licence.

In ITC(HS) Classification of Export and Import in respect of following Exim Code Nos. conditions relating to the policy indicated in column 4 shall be amended to read as under:-

EXIM CODE	Item	Policy	Conditions relating to the	Import under
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	Description		policy	SIL/ Notice	Public
010119 00.90	Other	Restricted	Import permitted against a licence to Zoos and Zoological parks, circus companies, private individuals, on the recommendation of the Chief Wild Life Warden of a State Government subject to the provisions of the Convention on international Trade in endangered Species of Wild Fauna and Flora (CITES). For recognised scientific /research Institutions, in addition to the above requirement, recommendation of Committee for the Purpose of Control and Supervision of Experiments on animals (CPCSEA) under the Prevention of Cruelty to Animals Act, 1960 shall also be required for issuance of Import Licence.		
010120 00.90	Other asses, mules and hinnies	Restricted	Import permitted against a licence to Zoos and Zoological parks, circus companies,		

			private individuals, on the recommendation of the Chief Wild Life Warden of a State Government subject to the provisions of the Convention on international Trade in endangered Species of Wild Fauna and Flora (CITES). For recognised scientific /research Institutions, in addition to the above requirement, recommendation of Committee for the Purpose of Control and Supervision of Experiments on animals (CPCSEA) under the Prevention of Cruelty to Animals Act, 1960 shall also be required for issuance of Import Licence.	
010600 01.90	Other	Restricted	Import permitted against a licence to Zoos and Zoological parks, circus companies, private individuals, on the recommendation of the Chief Wild Life Warden of a State Government subject to the provisions of the Convention on international Trade in	

			endangered Species of Wild Fauna and Flora (CITES). For recognised scientific /research Institutions, in addition to the above requirement, recommendation of Committee for the Purpose of Control and Supervision of Experiments on animals (CPCSEA) under the Prevention of Cruelty to Animals Act, 1960 shall also be required for issuance of Import Licence.	
010600 02.90	Other	Restricted	Import permitted against a licence to Zoos and Zoological parks, circus companies, private individuals, on the recommendation of the Chief Wild Life Warden of a State Government subject to the provisions of the Convention on international Trade in endangered Species of Wild Fauna and Flora (CITES). For recognised scientific /research Institutions, in addition to the above requirement, recommendation of	

			Committee for the Purpose of Control and Supervision of Experiments on animals (CPCSEA) under the Prevention of Cruelty to Animals Act, 1960 shall also be required for issuance of Import Licence.	
010600 03.90	Other	Restricted	Import permitted against a licence to Zoos and Zoological parks, circus companies, private individuals, on the recommendation of the Chief Wild Life Warden of a State Government subject to the provisions of the Convention on international Trade in endangered Species of Wild Fauna and Flora (CITES). For recognised scientific /research Institutions, in addition to the above requirement, recommendation of Committee for the Purpose of Control and Supervision of Experiments on animals (CPCSEA) under the Prevention of Cruelty to Animals Act, 1960 shall also	

			be required for issuance of Import Licence.	
010600 09.90	Other	Restricted	Import permitted against a licence to Zoos and Zoological parks, circus companies, private individuals, on the recommendation of the Chief Wild Life Warden of a State Government subject to the provisions of the Convention on international Trade in endangered Species of Wild Fauna and Flora (CITES). For recognised scientific /research Institutions, in addition to the above requirement, recommendation of Committee for the Purpose of Control and Supervision of Experiments on animals (CPCSEA) under the Prevention of Cruelty to Animals Act, 1960 shall also be required for issuance of Import Licence.	

This issues in public interest.

(N.L.LAKHANPAL)

**DIRECTOR GENERAL OF FOREIGN TRADE AND
EX-OFFICIO ADDITIONAL SECRETARY OF THE GOVT. OF INDIA**